# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

# LOK SABHA

### **UNSTARRED QUESTION NO. 2924**

### TO BE ANSWERED ON WEDNESDAY, 11<sup>th</sup> MARCH, 2020

### ELECTORAL REFORMS

2924. SHRI A. GANESHAMURTHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry has held any discussion with Election Commission of India with regard to electoral reforms including making paid news and filing of false affidavits as electoral offences;
- (b) if so, the details thereof; and
- (c) the outcome of the discussions?

#### ANSWER

# MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c) : Yes, Sir. In a recent interaction with the Ministry, the Election Commission of India had discussed the implementation of various electoral reforms proposals which, *inter alia*, include ban on paid news and making filing of false affidavit as an electoral offence. These proposals are part of the recommendations of the Law Commission which are under examination.

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